

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 218
IB-535/ND/2020**

IN THE MATTER OF:

M/s. New India Colour Company Ltd.

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

For the Respondent/ Corporate-debtor :Mr. Aniruddha Deshmukh, Adv.

ORDER

At the time of virtual hearing, no one has represented the operational creditor. Counsel for the corporate debtor has appeared. Mr. Aniruddha Deshmukh, Advocate has offered to file Vakalatnama within 5 days and reply within two weeks'. Registry may also serve notice to the petitioner/operational creditor by email regarding next date of hearing. Post the matter to 18.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**